

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

SECTION XIV

**NATURAL OR CULTURED PEARLS, PRECIOUS OR SEMI-PRECIOUS
STONES, PRECIOUS METAL, METALS CLAD WITH PRECIOUS
METAL, AND ARTICLES THEREOF; IMITATION JEWELLERY; COIN**

CHAPTER 71

**NATURAL OR CULTURED PEARLS, PRECIOUS OR SEMI-PRECIOUS
STONES, PRECIOUS METAL, METALS CLAD WITH PRECIOUS
METAL, AND ARTICLES THEREOF; IMITATION JEWELLERY; COIN**

NOTES:

1. Subjects to Note 1 (a) to Section VI and except as provided below, all articles consisting wholly or partly:
 - (a) Of natural or cultured pearls or of precious or semi-precious stones (natural, synthetic or reconstructed), or
 - (b) Of Precious metal or of metal clad with precious metal, are to be classified in this Chapter.

2. (A) Headings 7113, 7114 and 7115 do not cover articles in which precious metal or metal clad with precious metal is present as minor constituents only, such as minor fittings or minor ornamentation (for example, monograms, ferrules and rims) and paragraph (b) of the foregoing Note does not apply to such articles.

(B) Heading 7116 does not cover articles containing precious metal or metal clad with precious metal (other than as minor constituents).

3. This Chapter does not cover:
 - (a) Amalgams of precious metal, or colloidal precious metal (heading 2843);
 - (b) Sterile surgical suture materials, dental fillings or other goods of Chapter 30;
 - (c) Goods of Chapter 32 (for example, lusters);
 - (d) Supported catalysts (heading 3815);
 - (e) Articles of heading 4202 or 4203 referred to in Note 2 (B) to Chapter 42;
 - (f) Articles of heading 4303 or 4304;
 - (g) Goods of Section XI (textiles and textile articles);
 - (h) Footwear, headgear or other articles of Chapter 64 or 65
 - (ij) Umbrellas, walking sticks or other articles of Chapter 66;
 - (k) Abrasive goods of heading 6804 or 6805 or Chapter 82, containing dust or powder of precious or semi-precious stones (natural or synthetic); articles of Chapter 82 with a working part of precious or semi-precious stones (natural, synthetic or reconstructed); machinery, mechanical appliances or

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

- electrical goods, or parts thereof, of Section XVI. However, articles and parts thereof, wholly of precious or semi-precious stones (natural, synthetic or reconstructed) remain classified in this Chapter, except unmounted worked sapphires and diamonds for styli (heading 8522);
- (l) Articles of Chapter 90, 91 or 92 (scientific instruments, clocks and watches, musical instruments);
 - (m) Arms or parts thereof (Chapter 93);
 - (n) Articles Covered by Note 2 to Chapter 95;
 - (o) Articles classified in Chapter 96 by virtue of Note 4 to that Chapter; or
 - (p) Original sculptures or statutory (heading 9703), collectors' pieces (heading 9705) or antiques of an age exceeding one hundred years (heading 9706), other than natural or cultured pearls or precious or semi-precious stones.
4. (A) The expression "precious metal" means silver, gold and platinum.
(B) The expression "platinum" means platinum, iridium, osmium, palladium, rhodium and ruthenium.
(C) The expression "precious or semi-precious stones" does not include any of the substances specified in Note 2 (b) to Chapter 96.
5. For the purpose of this Chapter, any alloy (including a sintered mixture and an inter-metallic compound) containing precious metal is to be treated as an alloy of precious metal if any one precious metal is to be treated as an alloy of precious metal if any one precious metal constituents as much as 2% by weight, of the alloy. Alloys of precious metal are to be classified according to the following rules:
- (a) An alloy containing 2% or more, by weight, of platinum is to be treated as an alloy of platinum;
 - (b) An alloy containing 2% or more, by weight, of gold but no platinum, or less than 2% by weight, of platinum, is to be treated as an alloy of gold;
 - (c) Other alloys containing 2% or more, by weight, of silver are to be treated as alloys of silver.
6. Except where the context otherwise requires, any reference in this Schedule to precious metal or to any particular precious metal includes a reference to alloys treated as alloys of precious metal or of the particular metal in accordance with the rules in Note 5 above, but not to metal clad with precious metal or to base metal or non-metals plated with precious metal.
7. Throughout this Schedule the expression "metal clad with precious metal" means material made with a base of metal upon one or more surfaces of which there is affixed by soldering, brazing, welding, hot-rolling or similar mechanical means a covering of precious metal. Except where the context otherwise requires, the expression also covers base metal inlaid with precious metal.

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

8. Subject to Note 1 (a) to Section VI, goods answering to a description in heading 7112 are to be classified in that heading and in no other heading of this Schedule.
9. For the purpose of heading 7113, the expression “articles of jewellery” means:
 - (a) Any small objects of personal adornment (for example, rings, bracelets, necklaces, brooches, ear-rings, watch-chains, fobs, pendants, tie-pins, cuff-links, dress-studs, religious or other medals and insignia); and
 - (b) Articles of personal use of a kind normally carried in the pocket, in the handbag or on the person (for example, cigar or cigarette cases, snuff boxes, cachou or pill boxes, powder boxes, chain purses or prayer beads).
These articles may be combined or set, for example, with natural or cultured pearls, precious or semiprecious stones, synthetic or reconstructed precious or semi-precious stones, tortoise shell, mother-of-pearl, ivory, natural or reconstituted amber, jet or coral.
10. For the purpose of heading 7114, the expression “articles of goldsmiths’ or silversmiths’ wares” includes such articles as ornaments, table-ware, toilet-ware, smokers’ requisites and other articles of household, office or religious use.
11. For the purposes of heading 7117, the expression “imitation jewellery” means articles of jewellery within the meaning of paragraph (a) of Note 9 above (but not including buttons or other articles of heading 9606, or dress-combs, hair-sliders or the like, or hairpins, of heading 9615), not incorporating natural or cultured pearls, precious or semi-precious stones (natural, synthetic or reconstructed) nor (except as plating or as minor constituents) precious metal or metal clad with precious metal.

SUB-HEADING NOTES:

1. For the purposes of sub-headings 7106 10, 7108 11, 7110 11, 7110 31 and 7110 41, the expressions “powder” and “in powder form” mean products of which 90% or more by weight passes through a sieve having a mesh aperture of 0.5 mm.
2. Notwithstanding the provisions of Chapter Note 4(B), for the purposes of sub-headings 7110 11 and 7110 19, the expression “platinum” does not include iridium, osmium, palladium, rhodium or ruthenium.
3. For the classification of alloy in the sub-heading of heading 7110, each alloy is to be classified with that metal, platinum, palladium, rhodium, iridium, osmium or ruthenium which predominates by weight over each other of these metals.

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

Exim Code	Item Description	Policy	Policy Conditions
	I. NATURAL OR CULTURED PEARLS AND PECIOUS OR SEMI-PRECIOUS STONES		
7101	PEARLS, NATURAL OR CULTURED, WHETHER OR NOT WORKED OR GRADED BUT NOT STRUNG, MOUNTED OR SET; PEARLS, NATURAL OR CULTURED, TEMPORARILY STRUNG FOR CONVENIENCE OF TRANSPORT		
7101 10	<i>Natural pearls:</i>		
7101 10 10	Unworked	Free	
7101 10 20	Worked	Free	
	<i>Cultured pearls:</i>		
7101 21 00	Unworked	Free	
7101 22 00	Worked	Free	
7102	DIAMONDS, WHETHER OR NOT WORKED, BUT NOT MOUNTED OR SET		
7102 10 00	Unsorted	Free	<i>Subject to Policy Condition 2</i>
	<i>Industrial:</i>		
7102 21	<i>Unworked or simply sawn, cleaved or bruted:</i>		<i>Subject to Policy Condition 2</i>
7102 21 10	Sorted	Free	
7102 21 20	Unsorted	Free	
	<i>Other:</i>		
7102 29 10	Crushed	Free	
7102 29 90	Other	Free	
	<i>Non-industrial:</i>		
7102 31			<i>Subject to Policy Condition 2</i>
7102 31 00	Unworked or simply sawn, cleaved or bruted	Free	
	<i>Other:</i>		
7102 39 10	Diamond, cut or otherwise worked but not mounted or set	Free	

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

7102 39 90	Other	Free	
7103	PRECIOUS STONES (OTHER THAN DIAMONDS) AND SEMI-PRECIOUS STONES, WHETHER OR NOT WORKED OR GRADED BUT NOT STRUNG, MOUNTED OR SET; UNGRADED PRECIOUS STONES (OTHER THAN DIAMONDS) AND SEMI-PRECIOUS STONES, TEMPORARILY STRUNG FOR CONVENIENCE OF TRANSPORT		
7103 10	<i>Unworked or simply sawn or roughly shaped:</i>		
	<i>Precious stones:</i>		
7103 10 11	Emerald	Free	
7103 10 12	Ruby and Sapphire	Free	
7103 10 19	Other	Free	
	<i>Semi-precious stones:</i>		
7103 10 21	Feldspar (Moon stone)	Free	
7103 10 22	Garnet	Free	
7103 10 23	Agate	Free	
7103 10 24	Green Aventurine	Free	
7103 10 29	Other	Free	
	<i>Otherwise worked:</i>		
7103 91 00	Ruby, sapphire and emerald	Free	
7103 99	<i>Other:</i>		
7103 99 10	Feldspar (Moon Stone)	Free	
7103 99 20	Garnet	Free	
7103 99 30	Agate	Free	
7103 99 40	Chalcedony	Free	
7103 99 90	Other	Free	
7104	SYNTHETIC OR RECONSTRUCTED PRECIOUS OR SEMI-PRECIOUS STONES, WHETHER OR NOT WORKED OR GRADED BUT NOT STRUNG, MOUNTED OR SET; UNGRADED SYNTHETIC OR RECONSTRUCTED PRECIOUS OR SEMI-PRECIOUS STONES, TEMPORARILY STRUNG FOR CONVENIENCE OF		

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section XIV

Chapter-71

	TRANSPORT		
7104 10 00	Piezo-electric quartz	Free	
7104 20 00	Other, uncorked or simply sawn or roughly shaped	Free	
7104 90 10	Laboratory created or laboratory grown or manmade or cultured or synthetic diamonds	Free	
7105	DUST AND POWDER OF NATURAL OR SYNTHETIC PRECIOUS OR SEMI-PRECIOUS STONES		
7105 10 00	Of diamond	Free	
7105 90 00	Other	Free	
	II. PRECIOUS METALS AND METALS CLAD WITH PRECIOUS METAL		
7106	SILVER (INCLUDING SILVER PLATED WITH GOLD OR PLATINUM), UNWROUGHT OR IN SEMI-MANUFACTURED FORMS, OR IN POWDER FORM		
7106 10 00	Powder	Free	Subject to RBI Regulations.
	<i>Other:</i>		
7106 91 00	Unwrought	Free	Subject to RBI Regulations.
7106 92	<i>Semi-manufactured:</i>		
7106 92 10	Sheets, plates, strips, tubes and pipes	Free	Subject to RBI Regulations.
7106 92 90	Other	Free	Subject to RBI Regulations.
7107 00 00	Base metals clad with silver, not further worked than semi-manufactured	Free	
7108	GOLD (INCLUDING GOLD PLATED WITH PLATINUM) UNWROUGHT OR IN SEMI-MANUFACTURED FORMS, OR IN		

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section XIV

Chapter-71

	POWDER FORM		
	<i>Non-Monetary:</i>		
7108 11 00	Powder	Free	Subject to RBI Regulations.
7108 12 00	Other unwrought forms	Free	Subject to RBI Regulations.
7108 13 00	Other semi- manufactured forms	Free	Subject to RBI Regulations.
7108 20 00	Monetary	Restricted	
7109 00 00	Base metals or silver, clad with gold, not further worked than semi-manufactured	Free	
7110	PLATINUM, UNWROUGHT OR IN SEMI-MANUFACTURED FORM, OR IN POWDER FORM		
	<i>Platinum:</i>		
7110 11	<i>Unwrought or in powder form:</i>		
7110 11 10	Unwrought form	Free	
7110 11 20	In powder form	Free	
7110 19 00	Other	Free	
	<i>Palladium:</i>		
7110 21 00	Unwrought or in powder form	Free	
7110 29 00	Other	Free	
	<i>Rhodium :</i>		
7110 31 00	Unwrought or in powder form	Free	
7110 39 00	Other	Free	
	<i>Iridium, osmium and ruthenium:</i>		
7110 41 00	Unwrought or in powder from	Free	
7110 49 00	Other	Free	
7111 00 00	Base metals, silver or gold, clad with platinum, not further worked than semi-manufactured	Free	
7112	WASTE AND SCRAP OF PRECIOUS METAL OR OF METAL CLAD WITH PRECIOUS METAL; OTHER WASTE AND SCRAP CONTAINING PRECIOUS METAL OR PRECIOUS METAL COMPOUNDS, OF		

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

	A KIND USED PRINCIPALLY FOR THE RECOVERY OF PRECIOUS METAL		
7112 30 00	Ash containing precious metal or precious metal compounds	Free	
	Other:		
7112 91 00	Of gold, including metal clad with gold but excluding sweepings containing other precious metals	Free	
7112 92 00	Of platinum, including metal clad with platinum but excluding sweepings containing other precious metals	Free	
7112 99	Other:		
7112 99 10	Of silver, including metal clad with silver but excluding sweepings containing other precious metals	Free	
7112 99 20	Sweepings containing gold or silver	Free	
7112 99 90	Other	Free	
	III. JEWELLERY, GOLDSMITH'S AND SILVERSMITHS' WARES AND OTHER ARTICLES		
7113	ARTICLES OF JEWELLERY AND PARTS THEREOF, OF PRECIOUS METAL OR OF METAL CLAD WITH PRECIOUS METAL		
	<i>Of precious metal whether or not plated or clad with precious metal:</i>		
7113 11	<i>Of silver, whether or not plated or clad with other precious metal:</i>		
7113 11 10	Jewellery with filigree work	Free	
7113 11 20	Jewellery studded with gems	Free	
7113 11 30	Other articles of Jewellery	Free	
7113 11 90	Parts	Free	
7113 19	<i>Of other precious metal, whether or not plated or clad with precious metal:</i>		
7113 19 10	Of gold, unstudded	Free	
7113 19 20	Of gold, set with pearls	Free	
7113 19 30	Of gold, set with diamonds	Free	
7113 19 40	Of gold, set with other precious and semi-precious stones	Free	

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section XIV

Chapter-71

7113 19 50	Of platinum, unstudded	Free	
7113 19 60	Parts	Free	
7113 19 90	Other	Free	
7113 20 00	Of base metal clad with precious metal	Free	
7114	ARTICLES OF GOLDSMITHS' OR SILVERSMITHS' WARES AND PARTS THEREOF, OF PRECIOUS METAL OR OF METAL CLAD WITH PRECIOUS METAL		
	<i>Of precious metal, whether or not plated or clad with precious metal:</i>		
7114 11	<i>Of silver, whether or not plated or clad with precious metal:</i>		
7114 11 10	Articles	Free	
7114 11 20	Parts	Free	
7114 19	<i>Of other precious metal, whether or not plated or clad with precious metal:</i>		
7114 19 10	Articles of gold	Free	
7114 19 20	Articles of platinum	Free	
7114 19 30	Parts	Free	
7114 20	<i>Of base metal clad with precious metal:</i>		
7114 20 10	Articles clad with gold	Free	
7114 20 20	Other articles	Free	
7114 20 30	Parts	Free	
7115	OTHER ARTICLES OF PRECIOUS METAL OR OF METAL CLAD WITH PRECIOUS METAL		
7115 10 00	Catalysts in the form of wire cloth or grill, of platinum	Free	
7115 90	<i>Other:</i>		
7115 90 10	Laboratory and industrial articles of precious metal	Free	
7115 90 20	Spinneret's made mainly of gold	Free	
7115 90 90	Other	Free	
7116	ARTICLES OF NATURAL OR CULTURED PEARLS, PRECIOUS OR SEMI-PRECIOUS STONES (NATURAL, SYNTHETIC OR		

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

	RECONSTRUCTED)		
7116 10 00	Of natural or cultured pearls	Free	
7116 20 00	Of precious or semi-precious stones (natural, synthetic or reconstructed)	Free	
7117	IMITATION JEWELLERY		
	<i>Of base metal, whether or not plated with precious metal:</i>		
7117 11 00	Cuff-links and studs	Free	
7117 19	Other:		
7117 19 10	Bangles	Free	
7117 19 20	German silver jewellery	Free	
7117 19 90	Other	Free	
7117 90	Other:		
7117 90 10	Jewellery studded with imitation pearls or imitation or synthetic stones	Free	
7117 90 90	Other	Free	
7118	COIN		
7118 10 00	Coin (other than gold coin), not being legal tender	Free	
7118 90 00	Other	Free	Subject to RBI Regulations.

Policy Conditions of this Chapter:

1. Import of rough diamond from Cote d'Ivoire shall be 'Prohibited' in compliance to Paragraph 6 of UN Security Council Resolution (UNSCR) 1643(2005).
2. Import of rough diamond (ITC HS Codes 7102 10, 7102 21 or 7102 31) from Venezuela shall be 'Prohibited' in view of voluntary separation of Venezuela from the Kimberley Process Certification Scheme (KPCS). No Kimberley Process Certificate shall be accepted / endorsed / issued for import of rough diamonds from Venezuela.
3. No import of rough diamonds shall be permitted unless accompanied by Kimberley Process (KP) Certificate as specified by Gem & Jewellery EPC (GJEPC).

ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY

Section XIV

Chapter-71

4. Imports from South Korea of articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal under Exim code 7113; articles of goldsmiths' or silversmiths' wares and parts thereof, of precious metal or of metal clad with precious metal under Exim code 7114; other articles of precious metal or of metal clad with precious metal under Exim code 7115; and coins under Exim code 7118 are Restricted.

The facility / protection under Para 1.05 of FTP shall not be available for import of the above items from the date of restriction.